

[Shri K. C. Pant]

tion 38 of the Central Excise and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-third Amendment Rules, 1968, published in Notification No. G.S.R. 2059 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2419/68].
- (ii) The Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2060 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2420/68].
- (iii) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 2061 in Gazette of India dated 23rd November, 1966. [Placed in Library. See No. LT-2421/68].
- (iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 2062 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2422/68].
- (v) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 2063 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2423/68].
- (vi) G.S.R. 2064 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1874 dated the 19th October, 1968. [Placed in Library. See No. LT-2424/68].

Notification under Drugs and Cosmetics Act

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :

- (1) The Drugs and Cosmetics (Third Amendment) Rules, 1968, published in Notification No. S.O. 3868 in Gazette of India dated the 2nd November, 1968. [Placed in Library. See No. LT-2425/68].
- (2) The Drugs and Cosmetics (Second Amendment) Rules, 1968, published in Notification No. S.O. 3869 in Gazette of India dated the 2nd November, 1968. [Placed in Library. See No. LT-2426/68].

LAND ACQUISITION (AMENDMENT) BILL

Opinions

SHRI S. C. SAMANTA (Tamluk) : I lay on the Table Paper containing opinions on the Bill further to amend the Land Acquisition Act, 1894 which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 11th April, 1968.

— — —

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1966-67

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I beg to present a Statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1966-67.

— — —

12.29 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report